

\$ ITEM NO.35

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 27885/2015

(Arising out of impugned final judgment and order dated 01/07/2015
in First Appeal from Order No.46/2002 passed by the High Court Of
Judicature at Allahabad)

U.P.S.R.T.C. & ANR.

Petitioner(s)

VERSUS

ARCHANA TIWARI & ORS.
(With appln. (s) for exemption from filing O.T.)

Respondent(s)

Date : 30/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Ms. Garima Prashad, Adv.

For Respondent(s)

Mr. Vivek Vidyarthi, Adv.
Mr. Sudhir Mendiratta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The respondents-claimants are permitted to withdraw the
amount deposited by the appellants with the Trial Court,
subject to further orders.

Ad-interim relief shall continue.

Signature Not Verified

(Anita Malhotra)

(Sneh Bala Mehra)

Digitally signed by
Sarita Purohit

Date: 2015.12.05

Court Master

Assistant Registrar

13:10:10 IST

Reason: